



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

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ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 5th March, 2026.

L. A. Bill No. 15 of 2026

A BILL FURTHER TO AMEND THE JAWAHARLAL NEHRU TECHNOLOGICAL UNIVERSITIES ACT, 2008.

Be It enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh year of the Republic of India as follows:

1. (1) This Act may be called the Jawaharlal Nehru Technological Universities (Amendment) Act, 2026. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.

2. In the Jawaharlal Nehru Technological Universities Act, 2008, the following section shall be inserted after section 45 and the proviso thereunder, namely,- Insertion in section 45-A m Act 30 of 2008.

“45-A. The procedure prescribed for exercising option by the employees of Jawaharlal Nehru Technological University, Hyderabad, Jawaharlal Nehru Technological University, Anantapur and Jawaharlal Nehru Technological University, Kakinada under Section 45 of the said Transitional

Act, subject to the conditions specified therein, shall apply mutatis - mutandis to the exercise of option by the employees between Jawaharlal Nehru Technological University, Kakinada and Jawaharlal Nehru Technological University, Gurajada, Vizianagaram.”.

STATEMENT OF OBJECTS AND REASONS

The Jawaharlal Nehru Technological University, Kakinada (JNTU-K) was established under the provisions of the Jawaharlal Nehru Technological Universities Act, 2008 (Act 30 of 2008), which provided, inter alia, for exercise of option by teachers and other employees under section 45 at the time of trifurcation of the then existing Technological University into three Universities.

Subsequently, the Government made the Jawaharlal Nehru Technological Universities (Amendment) Act, 2021, whereby a new University, namely Jawaharlal Nehru Technological University, Gurajada, Vizianagaram (JNTU-GV), was established by bifurcation of JNTU-K. However, the principal Act does not contain any specific provision enabling teachers and other employees to exercise option for allocation between JNTU-K and JNTU-GV consequent upon such bifurcation.

Section 45 of Act 30 of 2008 was a transitional provision applicable only at the time of the earlier trifurcation and has since become inoperative. In the absence of an enabling statutory provision, administrative difficulties have arisen in the division and allocation of teaching and non-teaching staff between JNTU-K and JNTU-GV, affecting effective academic and administrative functioning of both Universities.

It has therefore become necessary to insert a new section 45-A under Chapter IX of the said Act to provide a clear statutory mechanism enabling teachers and other employees to exercise option to join the services of either JNTU-K or JNTU-GV within a specified period, subject to seniority and availability of vacancies, and to protect their service conditions.

In order to achieve the above said objects, the Government has decided to make a legislation to insert a new section 45-A under Chapter IX of the said Act.

The Bill seeks to give effect to the above decision.

NARA LOKESH
HON'BLE MINISTER FOR
HUMAN RESOURCES DEVELOPMENT;
IT, ELECTRONICS & COMMUNICATION; RTG;

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2) and 2 of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

NARA LOKESH
HON'BLE MINISTER FOR
HUMAN RESOURCES DEVELOPMENT;
IT, ELECTRONICS & COMMUNICATION; RTG;

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Jawaharlal Nehru Technological Universities (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

NARA LOKESH
HON'BLE MINISTER FOR
HUMAN RESOURCES DEVELOPMENT;
IT, ELECTRONICS & COMMUNICATION; RTG;

PRASANNA KUMAR SURYADEVARA
Secretary-General to Legislature.